	ī									2	3	4
6.	Chandigarh		•		•	•	•	•	•	3	I	6
7.	Dad a & Naga	a, H	laveli		. •	•	•	••	٠	• •	ī	3
٠9٠	Delhi .					•.	•	٠.	•	18	19	7
9.	Goa, Daman &	k D	iu.							3	10	4
10.	Gujarat 1.	1.	2 %					,	٠.	115	82	69
.11.	Haryana .		• ,							59	46	46
12.	Himachal Prac	lesh								5	. 5	. 12
13.	Jammu & Kas	hmi	r •				• ,			10	8	5
14.	Karnataka		, ` .	٠.						65	49	69
15.	Kerala .		. •		•		•			22	21	24
16.	Madhya Prade	sh	, a .		٠.					30	36	39
17.	Mahagashtra						•	٠.		171	140	134
18.	Nagaland .		11211 5 4	٠.						2	2	•
19.	Orissa .		•			٠.				14	15	25
20.	Pondiche, ry	•	٠.	, .						3	3	12
21.	Punjab .									169.	94	72
22.	Rajasthan							٠.		25	25	38
23.	Sikkim .		٠.					•.			2	
24.	Tamil Nadu		٠.	•						76	85	177
25.	Tripura .					•				••	I	•
26.	Uttar Pradesh		•				•			98	80	79
27.	West Bengal							•		71	93	51
28.	State not indica	ue d /	more					-		:.	5	. 3
	than one state										•	
				,			7	Cotal	:	1075	905	985

Investment in Industries

952. SHRI K. VASUDEVA PANICKER: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that new investment is being made only in chemicals and electronics industry and not in other industrial fields;
- (b) if so, the reasons therefor; and
- (c) the steps Government ar_e taking to encourage investment i_n other industries?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUST-BIAL DEVELOPMENT (SHRI M. ARUNACHALAM); (a) No. Sir.

- (b) Does not arise.
- (c) Investment decisions in various industries are generally encouraged by factors like changes in industrial licensing and import policies, price and distribution policies as well as monetary and fiscal incentives.

Rohtas Industries Dalmia Nagar, Bihar

953. SHRI MARUTI DHYANOO MANE (PATIL); Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that employees of Rohtas Industries Limited, Dalminanagar (Bihar) have not yet been paid even a single instalment of their arrears of pay despite the

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Supreme Court judgement to pay arrears in three instalments latest by May, 1986:

- (b) if so, what are the reasons thereof:
- (c) whether it is also a fact that Bihar Government propose to take over the management of this factory in collaboration with private panies:
- (d) if so, what is the progress made so far in this regard; and
- (e) if not, what action Government is taking to re-open the said Industry?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUST-RIAL DEVELOPMENT (SHRI .ARUNACHALAM): (a) By an order dated the 5th February 1986. Supreme Court has directed the management of RIL to pay arrears of salaries and wages to workers in three instalments, the first before March 15, 1986, the second before May 15, 1986 and the third before 15th July 1986. According to information received from the Government of Bihar, the first instalment had not been paid by March 15, 1986 when it became due.

- (b) The management of RIL in their Civil Misc. Petition in the Writ Petition No. 5222 1985 before Supreme Court had stated that the respondent company had not succeeded in its efforts for raising funds for making payments in accordance with the order of the Supreme Court dated 5.2.1986.
- (c) and (d) There is no such specific proposal of Bihar Government under consideration of the Central Government.
- (e) A viability study of Bohtas Industries Limited has recently been undertaken by a team consisting of concerned the representatives Οf banks and financial institutions and the Government of Bihar to consider

the feasibility of reopening of the undertaking.

Recruitment of geologists by UNGU

954 SHRI DHARAM CHANDER PRASHANT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that the geologists recruited by the ONGC against advertisement No. 5/80 were offered Class II posts, though the advertisement was for Class I posts;
- (b) whether it is also a fact that by this action, the recruitment and promotion regulations were flouted:
- (c) whether it is also a fact that this batch was not absorbed against Class I posts whereas batches of 481 and 5|82 were absorbed against Class I posts though they were recruited much later;
- (d) whether it is also a fact that this anomaly created frustration amongst those officers whose rights were ignored;
- (e) whether it is also a fact that frustration again came when the first batch was again split to benefit half of the officers of the batch while the other half of officers was absorbed as Class I, doing grave injustice to other officers; and
- (f) if so, what steps Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHAN-DRA SHEKHAR SINGH); (a) Yes. candidates, out of Sir 60 selected responded to advertisethose who ment No. 5/80, were offered the post of Assistant Geologists against available vacancies. This was done as vacfor the posts of Geologists were not available. 46 of these 60 candidates availed themselves of this three of them resigned offer, but subsequently and 43 continued.